



The Andhra Pradesh (Andhra Area) Tenancy Repeal Act, 2022

Act No. 21 of 2022

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THE ANDHRA PRADESH GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 21] AMARAVATI, FRIDAY, 28th OCTOBER, 2022.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 22nd October, 2022 and the said assent is hereby first published on the 28th October, 2022 in the Andhra Pradesh Gazette for general information :

ACT No. 21 of 2022.

**AN ACT TO REPEAL THE ANDHRA PRADESH (ANDHRA AREA)
TENANCY ACT, 1956.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-third year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh (Andhra Area) Tenancy Repeal Act, 2022.

Short title and commencement.

(2) It shall come into force at once.

2. The Andhra Pradesh (Andhra Area) Tenancy Act, 1956 is hereby repealed.

Repeal and savings.

Provided that such repeal shall not affect the previous operation of the said Act and subject thereto, anything done or any action taken in the exercise of any power conferred by or under the Act.

Act No. XVIII of 1956.

3. The provisions of section 8 of the Andhra Pradesh General Clauses Act, 1891 shall apply.

Applicability of the A.P. General Clauses Act, 1891.

Act No.1 of 1891.

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.